

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619 JODHPUR**

ORDER SHEET

COURT NO. : 1

17.12.2018

M.A./290/167/2014

KISHAN LAL

O.A./290/117/2010

-V/S-

M.A./290/305/2017

M/O RAILWAYS

[MA 168/14 FOR CONDONATION OF
DELAY IN MA 167/14 & MA 305/2017
FOR TAKING LRS ON RECORD]

ITEM NO:31

FOR APPLICANTS(S) Adv. : Mr. Dilip Sharma

FOR RESPONDENTS(S) Adv.: Mr. Salil Trivedi

Notes of The Registry	Order of The Tribunal
	<p><u>MA No.168/2014</u></p> <p>MA No.168/2014 for condonation of delay in filing the MA No.167/2014 is allowed for the reasons stated therein. Accordingly, the delay in filing the MA No.167/2014 is condoned.</p> <p><u>MA No.167/2014</u></p> <p>MA No.167/2014 for restoration of OA No.117/2010 is also allowed for the reasons stated therein. Accordingly, the OA No.117/2010 is restored to its original number.</p> <p><u>MA No.305/2017</u></p> <p>Misc. Application No.305/2017 has been filed by the applicants Ganga Devi (wife), Ganesh (son), Rajkumar (son) and Maya (daughter) claiming themselves to be the legal representatives of the original applicant Kishan Lal, who has since expired on 24.04.2015.</p> <p>The prayer made in the application is not opposed by learned counsel for the respondents.</p> <p>Accordingly, MA No.305/2017 is allowed and the applicants namely Ganga Devi, Ganesh, Rajkumar and Maya are ordered to be impleaded as Legal Representatives of the original applicant Kishan Lal. The amended cause title filed by the counsel for the applicant is also ordered to be taken on record.</p> <p>List the OA on 30.01.2019.</p> <p style="text-align: center;">(ARADHANA JOHRI) MEMBER (A)</p> <p style="text-align: right;">(SURESH KUMAR MONGA) MEMBER (J)</p> <p style="text-align: center;">rss</p>